GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF LAND RESOURCES

LOK SABHA

UNSTARRED QUESTION NO. 1455 TO BE ANSWERED ON 20.09.2020

Digital Land Records Modernisation Programme

1455. MS. RAMYA HARIDAS:
SHRIMATI POONAM MAHAJAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) Whether the Digital Land Records Modernisation Programme has not achieved even 50 per cent of its target during the last five years;
- (b) If so, the details thereof;
- (c) The present status of re-survey of lands as well as updation and digitisation of land records, State-wise;
- (d) Whether the Government has allocated nominal funds for this programme; and
 - (e) The funds allocated by the Government for this programme?

ANSWER

MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR)

(a) & (b): The implementation of the Digital India Land Records Modernization Programme (DILRMP) is a complex, sensitive and voluminous work, involving cumbersome and time consuming processes. Gestation period of completion of the various activities/components of this programme is relatively longer as compared to other schemes. Progress is *inter alia* dependent on State-specific additional needs of the State Governments as they may deem relevant and appropriate.

Substantial progress has been achieved under the Digital India Land Record Modernization Programme (DILRMP). The details of the same are as under:

(i) Computerization of Land Records has been completed (more than 90%) in 24 States/ UTs and substantial progress has been achieved in 10 States/ UTs.

(ii) Digitization of Cadastral Maps has been completed (more than 90%) in 21 States/ UTs and substantial progress has been achieved in 9 States/

UTs.

(iii) Computerization of Registration (SRO) has been completed (more than 90%) in 26 States/ UTs and substantial progress has been achieved in 7 States/ UTs.

(iv) Integration of SRO with Revenue Office has been completed (more than 90%) in 18 States/ UTs and substantial progress has been achieved in 9

States/ UTs.

(v) Modernization of Record Room has been completed (more than 90%) in 7 States/ UTs and substantial progress has been achieved in 12 States/ UTs.

(c): State-wise present status of Digitization of Land Records and Survey / Resurvey, as reported by the States / UTs on DILRMP-MIS, is annexed.

(d) & (e): DILRMP is a demand driven programme and funding under DILRMP is done as per Guidelines of Government of India and keeping in view the effectiveness and capacity of the States/UTs Governments. The funds allocated during last five financial years i.e. year 2015-16, 2016-17, 2017-18, 2018-19 and 2019-20 are Rs. 97.77 crore, Rs. 150.00 crore, Rs. 150.00 crore, Rs. 250.00 crore and Rs. 150.00 crore respectively. The allocated funds were sufficient to meet the requirements/demands of the States/UTs during the corresponding years.

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(a) % (b): The implementation of the Prairal index Land Records Moder alcoholism Programme (DILRMP) is a complex, sensitive and columnates work, involving considersome and time consuming processes. Contation period of completions the various activities (components of the programme is relatively to get e complete discussions activities activities). Since the programme is relatively to get e complete discussions and the structure of the contact and the Structure decreases and the structure of the contact and the structure of the

appropriate.

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No. 1455 for answer on 20.09.2020

State-wise present status of Digitization of Land Records and Survey / Resurvey.

| S. | Component | States/UTs- | States/UTs- | States/UTs- |
|------|-------------------------|---------------------------------------------|---------------------------------------|-----------------|
| No. | 16 States/L | activity completed | activity ongoing | activity not |
| | MARRA I TOROL | (More than 90%) | (Less than 90%) | started. |
| 12 | Computerization | 24 States/UTs: | 10 States/UTs : | 3 States/UTs: |
| 1. | of Land Records | 51 / HHH | 14.5 King | |
| 148 | (Records of | ANDAMAN & NICOBAR | ASSAM, BIHAR, | ARUNACHAL |
| id i | Rights) | ISLANDS, ANDHRA PRADESH, | CHANDIGARGH, | PRADESH, |
| INST | Rights) | DADRA &NAGAR HAVELI, | CHATTISGARH, DAMAN | JAMMU & |
| | SHOUSE A LABOR | GOA, GUJARAT, HARYANA, | & DIU,KERALA, | KASHMIR, |
| | LAKSHAT | HIMACHAL PRADESH, JHARKHAND, KARNATAKA, | LADAKH, MANIPUR, MIZORAM, NAGALAND | MEGHALAYA |
| | AVERDANCE TRACT | LAKSHADWEEP, MADHYA | WIZORAW, NAGALAND | |
| | Electric del carrier | PRADESH, MAHARASTRA, NCT | | |
| | BESWITTER ARTS | OFDELHI, ODISHA, | | |
| | BINDAMI LAIRA | PUDUCHERRY, PUNJAB, | | |
| | CHARDSW DAKE D | RAJASTHAN, SIKKIM, | | |
| | AZ SIZE LEGISLA CONTROL | TAMILNADU, TELANGANA, | | |
| | ABEANAIR | TRIPURA, UTTARAKHAND, | | |
| | HHXIQUS . | UTTARPRADESH, WEST | | |
| SIKE | Digitization of | BENGAL 21 States/UTs: | 9 States/UTs : | 7 States/UTs : |
| 2. | Cadastral Maps | ar states or 15. | > States C 15. | / States/ C 13. |
| | Cauastrai Maps | BIHAR, CHATTISGARH, | ANDAMAN & NICOBAR | ARUNACHAL |
| | | DADRA & NAGAR HAVELI, | ISLANDS, ANDHRA | |
| | | GOA, HARYANA, HIMACHAL | PRADESH, ASSAM, | PRADESH, |
| | | PRADESH, JHARKHAND, | GUJARAT, | CHANDIGARGH, |
| | | KARNATAKA, KERALA, | MAHARASTRA, | DAMAN & DIU, |
| | | MADHYA PRADESH, | RAJASTHAN, | JAMMU & |
| | | MANIPUR, MIZORAM, | TELANGANA, | KASHMIR, |
| | | NAGALAND, NCT OF DELHI, ODISHA, PUDUCHERRY, | UTTARAKHAND, UTTAR PRADESH | LADAKH, |
| | | PUNJAB, SIKKIM, | FRADESH | LAKSHADWEEP, |
| | | TAMILNADU, TRIPURA, | | MEGHALAYA |
| | | WESTBENGAL | 100 | |
| | Computerization | 26 States/UTs : | 7 States/UTs: | 4 States/UTs: |
| 3. | of Registration | | | |
| | or reducing | ANDAMAN & NICOBAR | DAMAN & DIU, | ARUNACHAL |
| | (Sub Registrar | ISLANDS, ANDHRA PRADESH, | HIMACHAL | PRADESH, |
| | Offices) | ASSAM, | PRADESH, LADAKH, | JAMMU & |
| | | BIHAR, CHANDIGARGH, | MANIPUR, | KASHMIR, |
| | | CHATTISGARH, DADRA & | MEGHALAYA, | LAKSHADWEEP, |
| | | NAGAR HAVELI, GOA, | MIZORAM, | NAGALAND |
| | | GUJARAT, HARYANA, | TAMILNADU | |
| | | JHARKHAND, KARNATAKA, | | |
| | | KERALA, MADHYAPRADESH, | | |
| | | MAHARASTRA, NCT OF | | |

| Question No. 1455 for Survey / Resurvey | DELHI, ODISHA, PUDUCHERRY,PUNJAB, RAJASTHAN, SIKKIM, TELANGANA, TRIPURA, UTTARAKHAND, UTTAR PRADESH, WEST BENGAL | ens | nonagen 1 |
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| Survey/ Resurvey 4. | 5 States/UTs: GÜJARAT, DADRA & NAGAR | 16 States/UTs: ANDHRA PRADESH, ANDAMAN & NICOBAR, | 16 States/UTs: ASSAM, ARUNACHAL |
| SHAR SHIP SHARE AND SHARE SHAR | HAVELI, GOA, TRIPURA, WEST BENGAL. | BIHAR, CHHATTISGARH, HARYANA,HIMACHAL PRADESH, KARNATAKA, KERALA, MAHARASHTRA, MIZORAM, NAGALAND, ODISHA, RAJASTHAN, TAMIL NADU, TELANGANA, UTTAR PRADESH. | PRADESH, CHANDIGARH, DAMAN & DIU, DELHI, JAMMU & KASHMIR, LAKSHADWEEP, MADHYA PRADESH, MANIPUR, |
| [1 | 9 States/UTs : | of 21 States/UTs : | LADAKH |